

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, CHENNAI**

CA/46 & 47/CAA/2017

PRESENT: SHRI K. ANANTHAPADMANABHA SWAMY, MEMBER- JUDICIAL

**IN THE MATTER OF THE COMPANIES ACT, 2013
SECTION 230 TO 232**

AND

**IN THE MATTER OF APOLLO ALCHOBEV LIMITED WITH EMPEE HOTELS
LIMITED AND THEIR RESPECTIVE SHAREHOLDERS**

CORRIGENDUM

In exercise of powers under Rule 154 of the National Company Law Tribunal Rules, 2016 in the order passed by Hon'ble Member on 29th June, 2017

Page 2 Para No.4 Lines 1 & 2 provides as follows :-

“Scheme of Demerger”, **the same be read as** “Scheme of Amalgamation”

Page 4 Para No.12 Lines 3 provides as follows :-

“Indian Express (All India edition – English) and Dinamani (Tamil), **the same be read as** “Business Standard and Malai Murasu”.

Page 4 Para No.13 Lines 1 provides as follows :-

“The petition shall be presented on 26.07.2017”, **the same be read as** “ The petition shall be presented on 01.09.2017”


(K. ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)

DATED THIS THE 27th DAY OF JULY, 2017